

(xvii) Need to provide funds for development of Vadaradu in Prakasam district (A.P.) as beach resort

SHRI C. SAMBU (Bapatla): The Vadaradu of Chirala, Prakasam district of Andhra Pradesh is a good beach resort. Every day a number of tourists and also foreigners come to Vadaradu but there are no facilities for the tourists. The State Government sent proposals for development of Vadaradu as a good beach resort at an estimated cost of Rs. 57 lakhs. I request the Government to kindly consider this issue and provide necessary funds for this beach resort to develop, as a tourists centre in Andhra Pradesh.

(xviii) Need to protect the rights of linguistic minorities

SHRI SYED SHAHABUDDIN (Kishanganj): Mr. Deputy-speaker, Sir, the Annual Reports of the Commissioner for Linguistic Minorities have been gathering dust and though some have been tabled in the Parliament, there has been no discussion on them during the last decade or more. In the meantime, the three language formula has been implemented in a distorted manner by the educational authorities, both at the Centre and in the States.

The minority languages in every State and Union Territory have been practically eased out of the status of medium of instruction at the primary level and out of the school syllabus at the secondary level. This is so even in the CBSE system followed by the Central School Organization such as Navodaya Vidyalayas and Central Schools. This is constitutionally discriminatory and a matter of concern for the linguistic minorities. It should also be a matter of concern for the nation as a whole, as such exclusion militates against national integration. Also minority languages have not been given due place in administration or in Government media.

I would request the Government to consider the legitimate demand of the lin-

guistic minorities to give them due place in education, administration and Government media and issue guideline to the State and Union Territories.

I would also suggest that the Prime Minister or the Minister for Human Resource Development convene a meeting of Chief Ministers and Education Ministers to consider the implementation of the Three-Language formula and the protection of the right of linguistic minorities, in every State and Union Territory to have their mother-tongue as the medium of instruction at primary school level and as their first language in the three-language formula, with the principal language of the State as their compulsory second language and with Hindi or English as the third language.

16.18 hrs.

ASSAM UNIVERSITY BILL

[English]

MR. DEPUTY-SPEAKER: The House will now take up the next item, the Assam University Bill.

SHRI DINESH GOSWAMI (Guwahati): Sir, before the Minister moves the Bill for consideration, I want to make a submission for two minutes... (*Interruptions*)

MR. DEPUTY-SPEAKER: The Bill has already been introduced. At this stage, you cannot raise any objection. You will be given an opportunity to speak. Let the Minister move this Bill for consideration first. I will allow you after that.

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L.P. SHAHI): I beg to move:

"That the Bill to establish and incorporate a teaching and affiliating University